

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION No. 2447**  
TO BE ANSWERED ON 09.03.2018

**Waste Management**

2447. SHRIMATI RITI PATHAK:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the State Governments have to seek permission from the Central Pollution Control Board (CPCB) for co-processing of waste under new Rule 9 (Previous Rule 11) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and if so, the details thereof;
- (b) whether getting permission from the CPCB is a long process due to which people take recourse to other alternative which are not compliant with the overall objectives of the Government thereon;
- (c) if so, whether the State Pollution Control Boards (SPCB) have been authorised to grant permission for utilisation for such wastes as fuel or raw material with the provision that the standard operating procedure is prepared by the CPCB and such rights shall not be exercised by any SPCB till permission is granted by CPCB and if so, the details thereof;
- (d) whether the said matter is pending for approval of the Government; and
- (e) if so, the details thereof and the time by which a final decision is likely to be taken in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a) & (b) As per the provision under Rule 9 of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016, utilisation of hazardous and other wastes for co-processing or for any other use is to be carried out only after obtaining authorisation from State Pollution Control Boards (SPCB) on the basis of Standard Operating Procedures (SOPs) or guidelines prescribed by the Central Pollution Control Board (CPCB). The CPCB has a well laid down procedure for expeditious consideration of applications under Rule 9 of the Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016. The CPCB has prepared forty two SOPs on utilisation of hazardous and other wastes.
- (c) to (e) SPCBs can grant authorization for co-processing of wastes in cases where SOPs or guidelines have been prepared by CPCB. In those cases where, SOPs or guidelines are not available for specific utilisation, approval has to be obtained from CPCB which grants approval after trial runs.

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